NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.34/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES: Mr. Manoj Panwar

V/s.

M/s. E. D. Process Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Adv. K. H. Rayani Por Petitiones Chilayani

Adv. M. J. Phalke Adv to Respondent Mahry Clift

Hording Par

Adv. A. A. Desai

<u>ORDER</u>

T.C.P. No. 34/397-398/CLB/MB/MAH/2014

- 1. The Learned Representatives of both the sides are present.
- 2. They have informed that a Criminal Proceeding is pending and the outcome of the said proceeding has a bearing on the Petitioner.
- 3. Under the circumstance both the sides are seeking adjournment. Hence by consent the next date granted is **7th of March**, **2017**.

Sd/-

M. K. SHRAWAT MEMBER (JUDICIAL).

Dated: 24.01.2017.